

HIGH COURT OF SIKKIM
GANGTOK



No. 36 /HCS

Dated:- 24/03/2026

NOTIFICATION

In view of disparity of pay scales between the existing and newly inducted employees of this High Court, and with a view to ensure uniformity in pay scales, Notification No. 33/HCS dated 16.10.2025 and Notification No. 48/ESTT./HCS dated 08.12.2025, by which pay scales of various staff members were enhanced, stands revoked with immediate effect.

Further, upgraded pay scales granted to any officers/employees of this High Court without obtaining prior sanction from the State Government shall also stand withdrawn.

By Order.

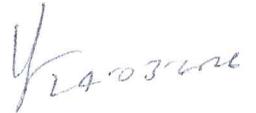
Sd/-
REGISTRAR GENERAL

Memo No. 3739-52/285/ESTT /HCS

Date:- 24/03/2026

Copy to:-

1. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Chief Justice, High Court of Sikkim;
2. Additional Registrar-cum-Principal Private Secretary to Hon'ble Judge, High Court of Sikkim;
3. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge, High Court of Sikkim;
4. Registrar (Judicial Service);
5. Central Project Coordinator;
6. The Chief Secretary, Government of Sikkim, for kind information that letter No.Z-85/ESTT./HCS/1016 dated 22.04.2024 stands withdrawn;
7. The Secretary to the Governor of Sikkim, Lok Bhavan, Gangtok;
8. The Controller of Accounts-cum-Secretary, Finance Department, Government of Sikkim;
9. The Director, Treasury, Pay & Accounts Office, Government of Sikkim;
10. The Secretary, Finance Department, Government of Sikkim, Gangtok;
11. The Additional Secretary, Home Department, for publication in the Government Gazette;
12. All Section In-charges;
13. The Accounts Section, High Court of Sikkim, Gangtok.
14. File and
15. Guard File.


REGISTRAR